CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



CCP NO. 343/93 in OA NO. 2332/92

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DECIDED ON: 14.10.1993

Rish Pal

Petitioner

Vs.

K. Muthu Kumar, Director General of Audit, Central Revenues, New Delhi

Respondent

CORAM:

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri S. S. Bhalla, counsel for petitioner Shri A. K. Behra, counsel for respondent

> O R D E R (ORAL) (Hon'ble Mr. Justice V. S. Malimath)

The direction in the judgment of the Tribunal is that if vacancies are available of casual labourers, the petitioner should be engaged in preference to juniors and outsiders. The direction is prospective in character and restrains the respondents from acting in contravention of the aforesaid direction. Though the petitioner asserted that casual labourers have been engaged and has given the names of Navdeep, Rajvir, Pandey and Pradeep, the respondents in their reply filed have categorically asserted that they have not engaged any casual labourer as alleged by the petitioner. They have further asserted that the persons whose names have been given have never been engaged after the judgment was pronounced. They, therefore, say that it is not possible to produce any records in regard to the engagement of casual labourers so engaged. There is no good reason to disbelieve the statement of the respondents, which is spoken to by Shri K. Muthu Kumar, Director General of Audit, Central

Revenues. The statement of such a responsible officer cannot be said as not worthy of acceptance. Hence, it follows that no contempt has been committed. These proceedings are accordingly Whalhal dropped.

(S. R. Adige) Member (A)

(V. S. Malimath) Chairman

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